



2026:AHC:25072

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 3140 of 2025

Anil

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dhirendra Singh
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"I. Issue a writ, order or direction in the nature of mandamus commanding the Deputy Director of Consolidation, Mau, District: Mau (respondent no. 2) to ensure the hearing of Chak Revision No. 189/202254155100000024 Anil and others Vs. Indrajai Kunwar and others filed under Section 48 (1) of U.P.C.H. Act and decide the same within stipulated time which this Hon'ble Court may fixed.

II. Issue any suitable writ, order or direction which this Hon'ble Court may deem fit and proper under the circumstances of the case.

III. Award the cost of the writ petition in favour of the petitioner."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Deputy Director of Consolidation, Mau, District: Mau (respondent no. 2) to

decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

February 2, 2026
Neetu